

(c) The main reason is the excess of demand over availability in these categories of Govt. accommodation.

(d) Government have undertaken a programme of construction of 8298 new quarters in types 'B' & 'C'. The waiting list for General Pool accommodation will be reduced to that extent.

**False and Defamatory Allegation  
against the then Vice-Chairman  
D.D.A.**

4740. SHRI KALPNATH SONKAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that some DDA engineers had impliedly made false and defamatory allegations to the effect that large scale unauthorised demolitions were carried out in Delhi by the then Vice-Chairman, DDA during the emergency;

(b) if so, does it not constitute a serious act of gross indiscipline and serious violation of the Conduct Rules; and

(c) if so, what action has the Government taken or proposes to take against the delinquent engineers?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). In a Civil Writ Petition between Shri R. S. Jindal and Municipal Corporation of Delhi and others, three Engineers of DDA had moved a Civil Misc. Petition for being impleaded as parties. In the said Misc. Petition these three Engineers had inter-alia alleged that the petitioner has been an accomplice and instrumental in association with the then Vice Chairman of the DDA for unauthorised demolition operation in Delhi, especially during the emergency. The matter is sub-judice.

**Pollution in Lakes**

4741. SHRI ARJUN SETHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware of the pollution of lakes in the country like Dal Lake in Kashmir which would shortly become a Myth;

(b) whether Government are also aware that the pollution through inorganic effluents is in rapid progress in the Sagar Lake in Hyderabad and Scunderabad and due to the growth of industries in and around the lake in the last two or three years, the entire water surface had been polluted; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Government is aware of the problem of pollution of lakes in the country like Dal Lake in Kashmir.

(b) Government is also aware of the pollution of the Hussain Sagar Lake dividing Hyderabad and Secunderabad due to the discharge of effluents.

(c) In order to provide for the Prevention and control of water pollution, including that of Lakes, the Government of India enacted the Water (Prevention & Control of Pollution) Act, 1974. The State Board for the Prevention & Control of Water Pollution has been set up in Jammu & Kashmir and Andhra Pradesh.

As regards the pollution of Dal Lake, the Government of Jammu & Kashmir has taken the following measures in the first phase of the Development Project:

1. Construction of a road all round the Lake to check incursions and flow of nutrients into it.

2. Replanning of houseboats to facilitate provision of services, especially their waste disposal.

3. Construction of settling basins to screen off the sediments from inflow and Regulation structures.

4. Improvements to catchment area.

5. Selective dewatering and marginal dredging of the lake.